

**IN THE INCOME TAX APPELLATE TRIBUNAL, AMRITSAR BENCH, AMRITSAR
(VIRTUAL COURT AT CHANDIGARH)**

BEFORE: SHRI. N.K.SAINI, VP & SHRI, R.L. NEGI, JM

आयकर अपील सं./ ITA Nos. 82 to 85/ASR/2017

निर्धारण वर्ष / Assessment Years : 2007-08 to 2010-11

Balwinder Singh Kohli 10- Jyoti Nagar Near Income Tax Colony, Jalandhar	बनाम	The DCIT Central Circle-II Jalandhar
स्थायी लेखा सं./PAN NO: ADTPS2409R		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : Shri Ashray Sarna, CA

राजस्व की ओर से/ Revenue by : Smt. Aabha Rani Singh, CIT DR

आयकर अपील सं./ ITA No. 144/ASR/2019

निर्धारण वर्ष / Assessment Year : 2009-10

Gurbinder Singh Sidhu VPO Saloh Nawanshahr	बनाम	The ITO Nawanshahr
स्थायी लेखा सं./PAN NO: DGRPS5693P		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : Shri Rakesh Joshi, Advocate

राजस्व की ओर से/ Revenue by : Shri Dinesh Gupta, DR

सुनवाई की तारीख/Date of Hearing : 01/09/2021

उद्घोषणा की तारीख/Date of Pronouncement : 01/09/2021

आदेश/Order

PER BENCH:

All these appeals by the different assesseees are directed against the separate orders of different Ld. Commissioners of Income Tax (Appeal) at various stations as per following details:

Sl.No.	Appeal No.	Name of Case	CIT(Appeal / s)	Order dt.
1.	ITA No. 82/ASR/2017	Shri Balwinder Singh Kohli	CIT(A)-1, Jalandhar	29/11/2016

2.	ITA No. 83/ASR/2017	Shri Balwinder Singh Kohli	CIT(A)-1, Jalandhar	29/11/2016
3.	ITA No. 84/ASR/2017	Shri Balwinder Singh Kohli	CIT(A)-1, Jalandhar	29/11/2016
4.	ITA No. 85/ASR/2017	Shri Balwinder Singh Kohli	CIT(A)-1, Jalandhar	29/11/2016
5.	ITA No. 144/ASR/2019	Shri Gurbinder Singh Sidhu	CIT(A)-1, Jalandhar	28/12/2018

2. In all the above appeals the Ld. Counsels for the Assesseees furnished separate applications for withdrawal of the appeals.

3. During the course of hearing the Ld. Counsels for the Assesseees submitted that since the assesseees have availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form No. 3, in response to the applications filed by the assesseees, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeals of the assesseees may be allowed to be withdrawn. The details of above said certificates are as under:

Sl.No.	Appeal No.	Name of Case	Certificate No.
1.	ITA No. 82/ASR/2017	Shri Balwinder Singh Kohli	220690840200121
2.	ITA No. 83/ASR/2017	Shri Balwinder Singh Kohli	230695600200121
3.	ITA No. 84/ASR/2017	Shri Balwinder Singh Kohli	220702070200121
4.	ITA No. 85/ASR/2017	Shri Balwinder Singh Kohli	220699140200121
5.	ITA No. 144/ASR/2019	Shri Gurbinder Singh Sidhu	341952320160421

4. The Ld. DR did not object if the above appeals of the assesseees are dismissed as withdrawn.

5. In view of the above the appeals of the assesseees are dismissed as withdrawn.

6. In the result, appeals of the assesseees are dismissed.

Order pronounced on 01/09/2021.

Sd/-
आर.एल. नेगी
(R.L. NEGI)
न्यायिक सदस्य/ Judicial Member

AG

Date: 01/09/2021

Sd/-
एन.के.सैनी,
(N.K. SAINI)
उपाध्यक्ष / VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, AMRITSAR
6. Guard File